

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 86615 of 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0430-16-17 dated 16.02.2017 passed by Commissioner (Appeals-I) Central Excise, Pune)

Deepak Roadlines

C/O 302, Sai Crystal, Above SBI Bank, Baner
Wakad, DP Road, Pimple Nilakh, Pune –
411 001.

.....Appellant

VERSUS

Commr Service Tax-I Pune

F-Wing, 3rd Floor, ICE House, 41/A Sasson Road,
Pune – 411 001.

.....Respondent

Appearance:

None appeared for the Appellant

Shri Prabhakar Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85465 / 2022

Date of Hearing : 11.05.2022

Date of Decision : 11.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorised Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)